# उत्तराखण्ड लोक तथा निजी सम्पत्ति क्षति वसूली विधेयक, 2024

(उत्तराखण्ड विधेयक संख्याः

वर्ष 2024)

सम्पत्ति के सम्बन्ध में हड़ताल, बंद, दंगों, तत्सम्बन्धी लोक अशांति प्रतिवादों के दौरान सार्वजनिक स्थलों पर समस्त हिंसात्मक कार्यों को व्यवहृत करने और उसकी निरन्तरता तथा तीव्रीकरण पर नियंत्रण रखने और लोक या निजी सम्पत्ति की क्षिति की वसूली का उपबन्ध करने और हुई क्षतियों का अनुसंधान करने और तत्सम्बन्धी प्रतिकर अधिनिर्णित करने हेतु दावा अधिकरणों का गठन करने के लिए.

### विधेयक

भारत गणराज्य के पचहत्तरवें वर्ष में उत्तराखण्ड विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो:-

### अध्याय-एक

## प्रारम्भिक

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	साक्षप्त नाम, विस्तार	1. (1) इस अधिनियम का संक्षिप्त नाम उत्तराखण्ड लोक तथा निजी सम्पत्ति क्षति
	और प्रारम्भ	वसूली अधिनियम, 2024 है।
		(2) इसका विस्तार सम्पूर्ण उत्तराखण्ड राज्य में होगा।
		(3) यह तुरन्त प्रवृत्त होगा।
	परिभाषायें	2. जब तक सन्दर्भ से अन्यथा अपेक्षित न हो, इस अधिनियम में-
		(क) दावा आयुक्त" से अपर जिला मजिस्टेट की श्रेणी से अनिस्त केंगा
		अधिकारी अभिप्रेत है जो राज्य सरकार द्वारा अभिहित किया जायेगा;
^		(ख)"दावा अधिकरण" से इस अधिनियम के अधीन गठित कोई दावा अधिकरण अभिप्रेत है;
		(ग) "क्षतियों" से लोक सम्पत्ति अथवा अन्य व्यक्ति व उसकी समान्ति के गरि
		किसी व्यक्ति द्वारा कृत किसी कार्य या चूक के कारण हुई हानि, आघात या
		वाय आसप्रत ह;
		(घ) "रिष्टि" का वही अर्थ होगा जो भारतीय न्याय संहिता, 2023 (अधिनियम
		राज्या 45 वर्ष 2023) की धारा 324(1) में है:
	~	(ड.) "व्यक्ति" का वही अर्थ होगा जो भारतीय न्याय संहिता की धारा 2(26)
माणित प्र	ति	(जावानवन संख्या45 वर्ष 2023) म हे
0 -		(च) "निजी सम्पत्ति" से किसी व्यक्ति या धार्मिक निकाय, सोसायटी या न्यास
ोक सूचना अधि	कारी	या पर्यंत्र के स्वामित्वाधीन अरि नियंत्रणाधीन कोर्ट चल या अन्न सम्बद्धी
निशान राजा - र	*(9) <u>9</u>	जानभत है जो इस अधानयम को धारा ? के खार कि के क
उत्तराखण्ड		रात्नारा में हो या ऐसे फेमी, जिन पर उनके स्वामिशों का अनुन अनुना
		रिपायक आध्वकार हा;
		(छ) "लोक सम्पत्ति" से कोई चल या अचल सम्पत्ति अभिप्रेत है और जिसमें
		रेपा प्रारं नशानश साम्मालत है जो निम्नलिखित के स्वामित्वाधीन या उन्नार्ट
_		कब्जाधीन या नियंत्रणाधीन हो:

yo

(एक) केन्द्र सरकार, या

(दो) राज्य सरकार; या

(तीन) कोई स्थानीय प्राधिकरण; या

(वार) कोई निगम या किसी राज्य अधिनियम द्वारा या तत्धीन स्थापित कम्पनी अधिनियम 2013 में यथा परिभाषित कोई कम्पनी; या

(पाँच) कोई संस्था, समुत्थान या उपक्रम, जिसे राज्य सरकार इस निमित्त

गजट में अधिसूचना द्वारा विनिर्दिष्ट करे:

परन्तु यह कि राज्य सरकार किसी अन्य संस्था, समुत्थान या उपक्रम को इस उपखण्ड के अधीन तब तक विनिर्दिष्ट नहीं करेगी जब तक कि ऐसी संस्था समुत्थान या उपक्रम का पूर्णतः या पर्याप्त वित्त पोषण, राज्य सरकार या किसी अन्य राज्य सरकार द्वारा प्रत्यक्ष या परोक्ष रूप से अथवा राज्य सरकार द्वारा आंशिक रूप से और केन्द्र / राज्य सरकार या किसी अन्य राज्य सरकार द्वारा आंशिक रूप में उपबन्धित निधियों द्वारा नहीं किया जाता है।

# अध्याय-दो दावा याचिका, वाद पुनरीक्षण और अनुसंघान

लोक या निजी सम्पत्ति के लिए दावा याचिका	3. सम्बन्धित पुलिस क्षेत्राधिकारी की रिपोर्ट, जो घटना की प्रथम सूचना रिपोर्ट पर आधारित हो और इस दौरान एकत्रित की गयी अन्य सूचना प्राप्त किये जाने पर जिला मजिस्ट्रेट या कार्यालय प्रमुख को लोक सम्पत्ति के प्रति क्षिति किये जाने के दिनांक के अधिमानतः तीन माह के भीतर प्रतिकर हेतु दावा अधिकरण के समक्ष दावा यायिका दाखिल करने के लिए तुरन्त कदम उठाना होगा।
वादों का पुनरीक्षण	4. यथास्थिति जिला कलेक्टर या आयुक्त त्रैमासिक आधार पर प्रतिकर हेतु दाखिल किये गये दावा वादों के संचालन का पुनरीक्षण करेगा और अपनी रिपोर्ट राज्य सरकार को प्रेषित करेगा।
वादों का अनुश्रवण	5. विभागाध्यक्ष प्रतिकर हेतु दाखिल किये गये दावा के संचालन और निस्तारण का अनुश्रवण करेगा और कार्यालयाध्यक्ष को समय—समय पर आवश्यक निदेश देगा।
निजी सम्पत्ति हेतु दावा याचिका	6. निजी सम्पत्तियों के स्वामी, जिनकी सम्पत्ति भी ऐसी घटना में क्षतिग्रस्त हो चुकी हो, सम्बन्धित थानाध्यक्ष/थाना प्रभारी से ऐसी रिपोर्ट की प्रति प्राप्त करने के पश्चात् प्रतिकर हेतु अपनी दावा याचिकायें नियमानुसार दाखिल करेंगे।
	अध्याम कीन

अध्याय—तीन दावा अधिकरण, कृत्य और शक्तियां

7. (1) राज्य सरकार गजट में अधिसूचना द्वारा किसी लोक सम्पत्ति या निजी दावा अधिकरण का सम्पत्ति या दोनों की क्षतियों के सम्बन्ध में प्रतिकर हेतु दावों का न्यायनिर्णयन गठन करने और उसे इस अधिनियम के अधीन समानुदेशित कृत्यों का सम्पादन करने के प्रयोजनार्थ अधिसूचना में यथाविनिर्दिष्ट क्षेत्र के लिए एक या उससे अधिक सम्पत्ति क्षय दावा अधिकरणों का गठन करेगी, जिसे आगे दावा अधिकरण कहा

गया है।

प्रमाणित प्रति लोक सूचना अधिकारी विधान सभा सिदालय उत्तराखण्ड

- (2) दावा अधिकरण में नियुक्ति हेतु उतनी संख्या में सदस्य होंगे जैसा कि राज्य सरकार उचित समझे और जहाँ उसमें दो या दो से अधिक सदस्य हों वहीं उनमें से एक सदस्य की नियुक्ति उसके अध्यक्ष के रूप में की जायेगी।
- (3) कोई व्यक्ति दावा अधिकरण में नियुक्ति हेतु तब तक अर्ह नहीं होगा जब तक कि वह:-
  - (एक) सेवानिवृत्त जिला न्यायाधीश न रहा हो (अध्यक्ष के रूप में); या
- (दो) अपर आयुक्त की श्रेणी का अधिकारी न हो (सदस्य के रूप में)
  (4) जहाँ दो या उससे अधिक दावा अधिकरण किसी क्षेत्र के लिए गठित किये जायें वहाँ राज्य सरकार सामान्य या विशेष आदेश द्वारा उनके मध्य कार्य आवंटन का विनियमन कर सकती है।

### वावा अधिकरण के कृत्य और शक्तियां

- 8.(1) घारा 3 के अधीन घटित घटनाओं में किसी लोक या किसी निजी सम्पत्ति के कारण हुई क्षतियों का अवधारण करना और तत्सम्बन्ध में समुचित प्रतिकर अधिनिणींत करना दावा अधिकरण का कर्तव्य होगा।
- (2) दावा अधिकरण, यदि उचित समझे जाँच आयोजित करने में अपनी सहायता हेतु क्षतियों का आकलन करने और दायित्व का अनुसंधान करने के लिए एक दावा आयुक्त नियुक्त कर सकता है।
- (3) दावा अधिकरण यथास्थिति प्रत्येक जिले में राज्य सरकार द्वारा नियुक्त पैनल से दावा आयुक्त, जो ऐसी क्षति का आकलन करने में प्राविधिक रूप से अई हो, की सहायता करने के लिए एक आकलनकर्ता भी नियुक्त कर सकता है।
- (4) उपधारा (2) और उपधारा (3) के अधीन व्यक्ति या व्यक्तियों को संदाय किये जाने वाले पारिश्रमिक का अवधारण प्रत्येक दशा में राज्य सरकार द्वारा किया जायेगा।
- (5) दावा आयुक्त और आकलनकर्ता क्षतियों को इंगित करने और क्षति करने वालों के मध्य गठजोड़ स्थापित करने हेतु निजी और लोक स्रोतों से विद्यमान वीडियो या अन्य रिकार्डिंग एकत्रित करने के लिए दावा अधिकरण से अनुदेश प्राप्त कर सकते हैं।
- (6) दावा आयुक्त तीन माह की अविध के भीतर अथवा बढ़ाई गयी अविध यिद कोई हो, जो दावा अधिकरण द्वारा प्रदान की गयी हो, के भीतर दावा अधिकरण को रिपोर्ट देगा। दावा अधिकरण पक्षकारों की सुनवाई करने के पश्चात् दायित्व का निर्धारण करेगा।
- (7) दावा अधिकरण इस निमित्त बनाये जाने वाले किन्हीं नियमों के अध्यधीन ऐसी संक्षिप्त प्रकिया का अनुसरण कर सकते हैं जैसा कि वे उचित समझें।

दावा अधिकरण के पास शपथ पर साक्ष्य ग्रहण करने और साक्षीगण की उपस्थिति को प्रवर्तित करने और दस्तावेज तथा सारवान वस्तुओं का पता लगाने और उन्हें प्रस्तुत किये जाने के प्रयोजनार्थ और यथाविहित अन्य प्रयोजनों के लिए सिविल न्यायालय की समस्त शक्तियाँ होंगी और दावा अधिकरण भारतीय नागरिक सुरक्षा संहिता, 2023 (अधिनियम संख्या—46 वर्ष 2023) की धारा 215 और अध्याय 28 के समस्त प्रयोजनों के लिए सिविल न्यायालय के रूप में समझा जायेगा।

प्रमाणित प्रति लोक सूवना अधिकारी विधान सभा अधिकारी उत्तराखण्ड

# दावा अधिकरण की प्रक्रिया

## प्रतिकर हेतु आवेदन/दावा याचिका

9.(1) प्रतिकर हेतु प्रत्येक आवेदन/दावा याचिका, ऐसी न्यायालय फीस के साथ जैसा कि राज्य सरकार द्वारा समय—समय पर विहित की जाए, 03 वर्ष के भीतर दाखिल की जायेगी।

(2) दावा अधिकरण के समक्ष उपधारा (1) में उल्लिखित आवेदन से भिन्न, समस्त आवेदन समय—समय पर राज्य सरकार द्वारा विहित न्यायालय फीस स्टाम्प के साथ स्टाम्पित होगें। प्रक्रिया फीस, जैसा कि समय—समय पर राज्य सरकार द्वारा विहित किया जाय, समन किये गये प्रत्येक साक्षी या पक्षकार के लिए संदत्त न्यायालय फीस स्टाम्प के रूप में होगी।

(3) इस धारा के अधीन कोई आवेदन याचिकाकर्ता द्वारा दावा अधिकरण के समक्ष प्रस्तुत किया जायेगा, जब तक कि उसे व्यक्तिगत रूप से उपस्थित होने के पर्याप्त कारण से रोका न जाय, ऐसे मामले में इस निमित्त लिखित रूप में प्राधिकृत उसके अभिकर्ता द्वारा आवेदन प्रस्तुत किया जा सकता है।

सम्पत्ति क्षति दावा का वाद हेतुक

लोक तथा निजी सम्पत्ति हेतु प्रतिकर का दावा करने की कार्यवाही कौन प्रारम्भ कर सकता है और उसकी समय सीमा 10. लोक और निजी सम्पत्ति को क्षिति पहुँचाने वाले कार्यों के उपाय प्रारम्भ करने के लिए वाद हेतुक होगा।

11.(1) जहाँ कहीं हड़ताल, बंद, दंगों, लोक उपद्भव या प्रतिवादों के कारण लोक तथा निजी सम्पत्ति का विनाश या हानि या क्षति होती है वहां इस अधिनियम के अधीन गठित सक्षम अधिकारिता वाले दावा अधिकरण के समक्ष घटना घटित होने के अधिमानतः तीन वर्ष के भीतर प्रतिवाद का दावा करने की कार्यवाही प्रारम्भ करने का प्राथमिक उत्तरदायित्व निम्नानुसार होगा:-

(क) लोक सम्पत्ति के लिए उत्तरदायित्व, बंद, हंड़ताल, दंगा, लोक उपद्रव और प्रतिवादों आदि के दौरान और उसके फलस्वरूप नष्ट हुई सम्पत्ति पर नियंत्रण रखने वाले कार्यालयाध्यक्ष में निहित होगा। सार्वजनिक क्षेत्र के उपक्रमों के मामले में कार्यालयाध्यक्ष अथवा मुख्य कार्यपालकगण या कार्यालयाध्यक्ष या मुख्य कार्यपालक द्वारा प्राधिकृत कोई व्यक्ति प्रतिकर हेतु दावा याचिका दाखिल करने के लिए आवश्यक कदम उठायेंगे;

(ख) निजी सम्पत्ति के लिए उत्तरदायित्व, निजी सम्पत्ति का स्वामी, उसका प्राधिकृत प्रतिनिधि या न्यासी, जिसके पास अनन्य और आत्यांतिक विधिक अधिकार हो और जो क्षतिग्रस्त सम्पत्ति का अतिचारी न हो, में निहित होगा,

(ग) वैयक्तिक क्षति के लिए उत्तरदायित्व,-

(एक) ऐसे व्यक्ति में निहित होगा, जो क्षतिग्रस्त हुआ हो, अथवा जहाँ मृत्यु, मृतक के विधिक प्रतिनिधियों में से समस्त या किसी प्रतिनिधि के कारण हुई हो; अथवा

(दो) ऐसे अभिकर्ता में निहित होगा, जो यथास्थिति क्षतिग्रस्त व्यक्ति अथवा मृतक के विधिक प्रतिनिधियों में से समस्त या किसी प्रतिनिधि द्वारा सम्यक रूप से प्राधिकृत हो।

(2) दावा अधिकरण किसी व्यक्ति से प्राप्त सूचना पर या स्वयं अपनी जानकारी पर स्वप्रेरणा से संज्ञान ले सकता है कि इस अधिनियम के अर्थातर्गंत क्षति हुई है।

प्रमाणित प्रति लोक सूवना अधिकारी विधान सभा सर्वे अस्य

	(2) 2727 2107 272
	(3) दावा अधिकरण, दावा याचिका दाखिल करने में विलम्ब को माफ कर सकता है, यदि आवेदक तद्निमित्त युक्तियुक्त कारण दर्शाता है।
कौन प्रतिवादी के रूप् में सम्मिलित	12. सम्पत्ति क्षति के किसी दावा याचिका में यथास्थिति कार्यालयाध्यक्ष या निजी सम्पत्ति का स्वामी क्षति के लिए क्षति दावा याचिका में दावेदार ऐसे व्यक्तियों को
हो सकता है	जो उनके ज्ञान में उक्त कार्यों का आह्वान किये हों अथवा उसे किये हों, ऐसे व्यक्तियों को जो पुलिस की रिपोर्ट में इस प्रकार नामित हो, उन व्यक्तियों के नाम तथा पदनाम जिन्होंने विनाश या क्षित करने वाले कार्यों का आह्वान किया है या किया है, जिसने विरोध प्रदर्शन प्रायोजित किया हो, आह्वान किया हो या आहूत किया हो, को प्रतिवादियों के रूप में सम्मिलित कर सकता है।
पक्षकारों को	13. दावा अधिकरण प्रतिवादियों को आवेदन की प्रति के साथ आवेदन पर
नोटिस	सुनवाई करने की तिथि की नोटिस भेजेगा।
=	अधिकरण ऐसे प्रतिवादी के विरुद्ध एकपक्षीय कार्यवाही करेगा जो नोटिस की पर्याप्त तामील हो जाने के बाद अधिकरण के समक्ष उपस्थित होने में विफल
	ही गया ही और अधिकरण सम्पत्ति को कर्क कर लेगा और पाधिकारियों को
	निवाशत करेगा कि प्रतिवादी की सम्पत्ति क्रय न करने के लिए सार्वजनिक क्रा
	में वृहद पैमाने पर चेतावनी सहित नाम, पता और सम्पत्ति की फोटोग्राफ प्रकाशित करें।
पक्षकारों का	14. प्रतिवादी प्रथम सुनवाई पर या उसके पूर्व या दावा अधिकरण द्वारा स्वीकृत
उपस्थित होना	किये जाने वाले ऐसे अग्रेतर समय के भीतर, जो नोटिस तामील किये जाने के
और लिखित	दिनांक से तीस दिन के बाद की नहीं होगी; दावा याचिका में दावाकृत क्षतियों
विवरण दाखिल	को व्यवहृत किये जाने के सम्बन्ध में लिखित कथन दाखिल करेंगे और ऐसा
किया जाना	कोई लिखित कथन अभिलेख का अंग होगा।
साक्ष्य अभिलिखित	15. दावा अधिकरण प्राकृतिक न्याय के सम्यक् अनुपालन के साथ उक्त मामले में
किये जाने की	विनिश्चय करेगा और शपथपूर्वक साक्ष्य भी प्राप्त कर सकता है तथा यथा
पद्धति	अपेक्षित रूप में दस्तावेज की माँग कर सकता है।
स्थानीय निरीक्षण	16. दावा अधिकरण अपने समक्ष किसी जांच के किसी प्रक्रम पर और पक्षकारों
	को सम्यक नोटिस देने के पश्चात ऐसे घटना स्थल या किसी अन्य स्थल या
	एसा वस्तु का निरक्षिण कर सकता है जो उसकी राय में दावा याचिका के
*	समुचित विनिश्वयं के लिए अवलोकन हेत् आवश्यक हो।
सुनवाई का स्थगन	17. दावा अधिकरण समय-समय पर किसी पक्षकार के आवेदन पर अधावा अन्य
	रूप से अमिलिखित किये जाने वाले कारणों से सुनवाई स्थगित कर सकता है। जब आवेदन पर स्थगन स्वीकृत किया जायेगा तो दावा अधिकरण स्थगन से
	सम्बन्धित खर्चों के सम्बन्ध में ऐसा आदेश दे सकता है जैसा कि वह उचित
	समझे। किसी भी स्थिति में एक पक्षकार को तीन से अधिक स्थगन नहीं दिये
	जायेंगे :
	परन्तु यह कि दावा अधिकरण वाद बिन्दु विरचित किये जाने के एक वर्ष के
विधि व्यवसायी के	भीतर तत्परतापूर्वक दावा याचिका पर विनिश्चय करेगा।
माध्यम से	18. दावा अधिकरण स्व-विवेक से मामले की सुनवाई के दौरान किसी पक्षकार
<b>उपस्थिति</b>	को स्वयं अथवा विधि व्यवसायी के माध्यम से अपने समक्ष प्रस्तुत होने की अनुज्ञा दे सकता है।
	A MANUE Q1



निर्णय और प्रतिकर का अधिनिर्णय

19. (1) दावा अधिकरण आदेश पारित करने में अपने निर्णय में प्रत्येक विरचित बिन्दु का निष्कर्ष और ऐसे निष्कर्ष का कारण संक्षिप्त रूप में अभिलिखित करेगा और संदत्त की जाने वाली प्रतिकर की धनराशि को विनिर्दिष्ट करते हुए अधिनिर्णय करेगा और व्यक्ति या व्यक्तियों को यथा—स्थिति संयुक्त या अलग—अलग प्रतिकर संदाय करने के लिए भी विनिर्दिष्ट करेगा:

परन्तु यह कि दावा अधिकरण अभिलिखित किये जाने वाले कारणों से संदत्त किये जाने योग्य प्रतिकर की दुगुनी धनराशि की अनिधक सीमा तक "अनुकरणीय

क्षति" अधिनिर्णीत कर सकता है:

परन्तु अग्रेत्तर यह कि यदि राज्य सरकार या केन्द्र सरकार या बीमा कम्पनी या इस निमित्त किसी अन्य अभिकरण द्वारा घटना में क्षतिग्रस्त निजी सम्पत्ति के स्वामी को प्रतिकर के रूप में किसी धनराशि का भुगतान किया गया हो तो दावा अधिकरण ऐसी धनराशि का समायोजन इस प्रकार अधिनिर्णीत प्रतिकर की धनराशि से करेगाः

परन्तु यह भी कि प्रतिकर की धनराशि घटना के दिनांक को क्षतिग्रस्त सम्पत्ति के बाजार मूल्य से कम नहीं होगी।

(2) जहाँ उपधारा (1) के अधीन दो या उससे अधिक व्यक्तियों को प्रतिकर अधिनिर्णीत किया जाय वहाँ दावा अधिकरण को उनमें से प्रत्येक के लिए संदेय धनराशि को भी विनिर्दिष्ट करना होगा।

जैसे ही क्षित हेतु वसूली का आदेश पारित किया जाय, वैसे ही प्रतिवादी की सम्पित कुर्क कर ली जाय और प्राधिकारियों को निदेशित किया जायेगा कि वे कुर्क की गयी सम्पित क्रय न करने के लिए वृहद पैमाने पर सार्वजिनक रूप में चेतावनी सहित नाम, पता तथा सम्पित की फोटोग्राफ प्रकाशित करें।

(3) प्रतिकर हेतु दावा का निस्तारण करते समय दावा अधिकरण कार्यवाही में उपगत लागतों और व्ययों से सम्बन्धित ऐसे आदेश कर सकता है जैसा कि

वह उचित समझे।

(4) किसी व्यक्ति की मृत्यु के सम्बन्ध में उपधारा (1) के अधीन संदेय प्रतिकर की धनराशि न्यूनतम सात लाख रुपये होगी और किसी व्यक्ति की स्थायी नि:शक्तता के सम्बन्ध में उक्त उपधारा के अधीन संदेय प्रतिकर की धनराशि न्यूनतम दो लाख रुपये होगी।

(5) जब इस धारा के अधीन कोई अधिनिर्णय किया जाये तब ऐसे व्यक्ति, जिससे ऐसे अधिनिर्णय के सम्बन्ध में किसी धनराशि का संदाय करने की अपेक्षा की जाय, को दावा अधिकरण द्वारा ऐसे अधिनिर्णय के तीस दिन के भीतर ऐसी रीति से अधिनिर्णीत, जैसा कि दावा अधिकरण निर्दिष्ट करे, सम्पूर्ण धनराशि जमा करनी होगी।

(6) उपधारा (1) के अधीन प्रतिकर के लिए दावा, ऐसे व्यक्ति, जिसकी मृत्यु या स्थायी निःशक्तता के सम्बन्ध में दावा किया गया हो, के किसी उपेक्षा या व्यतिक्रम के कारण विफल नहीं होगा और ऐसी मृत्यु या स्थायी निःशक्तता के सम्बन्ध में वसूलीय प्रतिकर की मान्ना ऐसी मृत्यु या स्थायी निःशक्तता के उत्तरदायित्व में ऐसे व्यक्ति के अंश के आधार पर कम नहीं की जायेगी।

ब्याज का अधिनिर्णय, जहाँ कोई दावा अनुज्ञात 20. जहाँ इस अधिनियम के अधीन कोई दावा अधिकरण, प्रतिकर हेतु किसी दावा की अनुज्ञा प्रदान करे वहाँ ऐसा अधिकरण यह निदेश दे सकता है कि प्रतिकर की धनराशि के अतिरिक्त साधारण ब्याज भी इस निमित्त उसके द्वारा

> प्रमाणित प्रति लोक सूचणा अधिकारी विधाव सभा स्विद्यालय उत्तराज्य

हो	विनिर्दिष्ट किये जाने वाले दावा के दिनांक के पश्चात् के दिनांक से संदत्त किय
सम्पत्ति की क्षति की मात्रा को निर्धारित करने के सम्बन्ध में सिद्धान्त एवं उसके उत्तरदायित्व	21 (1) एक बार घटना के साथ अन्तर्सम्बन्ध, जिसके कारण क्षति हुई हो स्थापित हो जाने पर आत्यंतिक दायित्व के सिद्धान्त लागू होगें।  (2) दायित्व का वहन, वास्तविक अपराध करने वालों के द्वारा किया जायेग अथवा जो दुष्प्रेरित करेगा या उत्प्रेरित करेगा, दायित्व के लिए भागीदार होगा जैसा कि दावा अधिकरण द्वारा अन्तिम रूप से अवधारित किया जायेगा।  (3) क्षतियों का निर्धारण निम्नलिखित के लिए किया जायेगा:— (एक) लोक सम्पत्ति की क्षति,  (वो) निजी सम्पत्ति की क्षति,  (तीन) वैयक्तिक क्षति,  (वार) निरोधात्मक तथा अन्य कार्यवाहियाँ करने हेतु प्राधिकारियों तथ पुलिस द्वारा कृत कार्यवाहियों की लागत।  (4) इस अधिनियम के प्रयोजनों के लिए यदि किसी व्यक्ति को किसी घटना के कारण कोई ऐसी क्षति या क्षतियाँ हुई हों, जिसमें:—  (क) किसी नेत्र की दृष्टि का या किसी कान की श्रवण शक्ति का स्थायी विच्छेद या किसी अंग या जोड़ का विच्छेदन होना; या  (ख) किसी अंग या जोड़ की शक्ति का विनाश या उसमें स्थायी कमी होना, या  (ग) सिर या चेहरे का स्थायी विद्वपण होना
अन्तिम अधिनिर्णय	सम्मिलित हो, तो ऐसी निःशक्तता, स्थायी निःशक्तता मानी जायेगी। 22. दावा अधिकरण द्वारा पारित प्रत्येक आदेश या अधिनिर्णय अन्तिम होगा और ऐसे आदेश के विरुद्ध किसी न्यायालय के समक्ष कोई अपील संपोषणीय नहीं होगी।
भू-राजस्व के बकाये के रूप में घनराशि की वसूली	23. जहाँ कोई धनराशि किसी अधिनिर्णय के अधीन किसी व्यक्ति के लिए देय हो, वहाँ दावा अधिकरण, धनराशि के लिए हकदार व्यक्ति द्वारा उसे किये गये आवेदन के आधार पर कलेक्टर को धनराशि हेतु प्रमाण—पत्र जारी कर सकता है और कलेक्टर उसकी वसूली भू—राजस्व के बकाये के रूप में करने के लिए कार्यवाही करेगा।
सिविल न्यायालयों की अधिकारिता पर रोक	24. जहाँ किसी क्षेत्र के लिए कोई दावा अधिकरण गठित किया गया हो वहाँ किसी सिविल न्यायालय के पास कोई ऐसी अधिकारिता नहीं होगी कि वह प्रतिकर के किसी दावे से सम्बन्धित किसी प्रश्न को अंगीकृत करे जो कि उस क्षेत्र के दावा अधिकरण द्वारा न्यायनिणींत किया जाना हो और प्रतिकर हेतु दावा के सम्बन्ध में दावा अधिकरण के समक्ष या उसके द्वारा कृत या किये जाने हेतु किसी कार्यवाही के सम्बन्ध में कोई व्यादेश सिविल न्यायालय द्वारा नहीं प्रदान किया जायेगा।
दाण्डिक कार्यवाहियों द्वारा रोक नहीं	25. दावा याचिका की कार्यवाहियाँ, दाण्डिक कार्यवाही, यदि कोई हो जो सम्बन्धित घटना से उत्पन्न हुयी हो, द्वारा अवरूद्ध नहीं होगी।

प्रमाणित प्रति लोक सूचना अधिकारी विधान सभा सविपालय उत्तराखण्ड

	अध्याय—चार
	प्रकीर्ण
नियम बनाने की शक्ति	26. राज्य सरकार इस अधिनियम के प्रयोजनों को क्रियान्वित करने के लिए अधिसूचना द्वारा नियम बना सकती है।
कठिनाई दूर करने की शक्ति	27. (1) यदि इस अधिनियम के उपबन्धों को प्रभावी करने में कोई किठनाई उत्पन्न होती है तो सज्य सरकार किसी अधिसूचित आदेश द्वारा इस अधिनियम के उपबन्धों से संगत ऐसे उपबन्ध कर सकती है जैसा कि उसे किठनाई को दूर करने के लिए आवश्यक या समीचीन प्रतीत हो।  (2) इस अधिनियम के प्रारम्भ होने के दिनांक से दो वर्ष की अविध की समाप्ति के पश्चात् उपधारा (1) के अधीन कोई आदेश नहीं किया जायेगा।  (3) उपधारा (1) के अधीन किया गया कोई आदेश और उत्तर प्रदेश साधारण खण्ड अधिनियम, 1904 (उत्तराखण्ड राज्य में यथाप्रवृत्त) की धारा 23क की उपधारा (1) के उपबन्ध यथाशक्य शीघ्र राज्य विधानसभा के समक्ष रखे जायेंगे।
	(4) जहाँ अधिकरण के समक्ष कार्यवाही के किसी विषय में यह अधिनियम मूक हो वहाँ सिविल प्रक्रिया संहिता के उपबन्ध तत्सम्बन्ध में लागू होंगें।
निरसन और व्यावृत्तियां	28. (1) इस अधिनियम के प्रारम्भ के साथ कोई अन्य विद्यमान विधि या इस अधिनियम के अनुरूप शासनादेश एतद्द्वारा निरसित किये जाते हैं और निष्प्रभावी घोषित किये जाते हैं:  परन्तु यह कि इस अधिनियम के उपबन्धों के अध्यधीन निरसन से निम्नलिखित पर प्रभाव नहीं पड़ेगा :-  (क) किन्हीं ऐसे शासनादेशों या विधि या तद्धीन सम्यक् रूप से कृत या
	उपभुक्त किसी बात का पूर्ववर्ती प्रवर्तन,  (ख) ऐसे शासनादेश या विधि के अधीन अर्जित, प्रोद्भूत या उपगत कोई अधिकार विशेषाधिकार, दायित्व या देनदारी;  (ग) ऐसे शासनादेश या विधि के विरुद्ध कृत किसी अपराध के सम्बन्ध में उपगत कोई शास्ति, समपहरण या दण्ड;  (घ) यथापूर्वोक्त ऐसे अधिकार, विशेषाधिकार, दायित्व, देनदारी, शास्ति, समपहरण या दण्ड के सम्बन्ध में कोई अनुसन्धान, विधिक कार्यवाही या उपाय और कोई ऐसा अनुसन्धान, विधिक कार्यवाही या उपाय संस्थित या प्रवर्तित किया जा सकता है और कोई ऐसी शास्ति समपहरण या दण्ड अधिरोपित किया जा सकता है, मानों, ऐसा शासनादेश या विधि निरसित न की गयी हो।  (2) उपधारा (1) में अन्तर्विष्ट किसी बात के होते हुए भी उपधारा (1) द्वारा निरसित किसी शासनादेश या विधि के अधीन कृत कोई बात या कोई कार्यवाही इस अधिनियम के सहवर्ती उपबन्धों के अधीन कृत या की गयी समझी जायेगी और तद्नुसार तब तक निरन्तर प्रवृत्त रहेगी जब तक कि इस अधिनियम के अधीन कृत किसी बात या कृत किसी कार्यवाही द्वारा अधिक्रमित न हो जाय।

प्रमाणित प्रति

कोक सूचना अधिकारी विधान सभा सविवासय उत्तराखण्ड उत्तराखण्ड अध्यादेश संख्या 01, वर्ष 2024 का निरसन और व्यावृत्ति 29. (1) उत्तराखण्ड लोक तथा निजी सम्पत्ति क्षति वसूली अध्यादेश, 2024 एतद्द्वारा निरसित किया जाता है।

(2) ऐसे निरसन के होते हुए भी उक्त अध्यादेश के अधीन की गई बात या कार्रवाई इस अधिनियम के तत्स्थानी उपबंधों के अधीन की गई समझी जायेगी।

> प्रमाणित पति श्री प्रमाणित पति लोक सूबना अधिकारी विद्यान सभा सहिद्यालस उत्तरमञ्जूण्ड

# विधायी ज्ञापन

01— प्रस्तावित उत्तराखण्ड लोक तथा निजी सम्पत्ति क्षति वसूली विधेयक, 2024 को अधिनियमित किया जाना है।

02— प्रस्तावित विधेयक में विधायी शक्तियों का सामान्य प्रत्यायोजन मात्र निहित है।

पुष्कर सिंह धामी मुख्यमंत्री।

प्रमाणित प्रति ब्रीक सूचना अधिकारी विधान सभा सरिवास उत्तराखण्ड

### खण्डवार विवरणों का ज्ञापन

प्रस्तावित उत्तराखण्ड लोक तथा निजी सम्पत्ति क्षति वसूली विधेयक, 2024 को अधिनियमित किया जाना है।

- 01— विधेयक के खण्ड 1 में संक्षिप्त नाम, विस्तार और प्रारम्भ की व्यवस्था का उपबंध किया जाना प्रस्तावित है।
- 02- विधेयक के खण्ड 2 में परिभाषाओं का उपबंध किया जाना प्रस्तावित है।
- 03— विधेयक के खण्ड 3 में लोक या निजी सम्पत्ति के लिए दावा याचिका का उपबंध किया जाना प्रस्तावित है।
- 04- विधेयक के खण्ड 4 में वादों का पुनरीक्षण का उपबंध किया जाना प्रस्तावित है।
- 05— विधयेक के खण्ड 5 में वादों का अनुश्रवण का उपबंध किया जाना प्रस्तावित है।
- 06— विधयेक के खण्ड 6 में निजी सम्पत्ति हेतु दावा याचिका का उपबंध किया जाना प्रस्तावित है।
- 07— विधयेक के खण्ड 7 में दावा अधिकरण का गठन का उपबंध किया जाना प्रस्तावित है।
- 08— विधेयक के खण्ड 8 में दावा अधिकरण के कृत्य और शक्तियां का उपबंध किया जाना प्रस्तावित है।
- 09— विधेयक के खण्ड 9 में प्रतिकर हेतु आवेदन/दावा याचिका का उपबंध किया जाना प्रस्तावित है।
- 10— विधेयक के खण्ड 10 में सम्पत्ति क्षति दावा का वाद हेतुक का उपबंध किया जाना प्रस्तावित है।
- 11— विधेयक के खण्ड 11 में लोक तथा निजी सम्पित्त हेतु प्रतिकर का दावा करने की कार्यवाही कौन प्रारम्भ कर सकता है और उसकी समय सीमा का उपबंध किया जाना प्रस्तावित है।
- 12— विधेयक के खण्ड 12 में कौन प्रतिवादी के रूप में सम्मिलित हो सकता है, का उपबंध किया जाना प्रस्तावित है।
- 13— विधेयक के खण्ड 13 में पक्षकारों को नोटिस का उपबंध किया जाना प्रस्तावित है।
- 14— विधेयक के खण्ड 14 में पक्षकारों का उपस्थित होना और लिखित विवरण दाखिल किये जाने का उपबंध किया जाना प्रस्तावित है।
- 15— विधेयक के खण्ड 15 में साक्ष्य अभिलिखित किये जाने की पद्धति का उपबंध किया जाना प्रस्तावित है।

लोक सूचना अधिकारी विधान सभा सदिवालय उज्ञयसमून

प्रमाण्रित प्रति

- 16— विधेयक के खण्ड 16 में स्थानीय निरीक्षण का उपबंध किया जाना प्रस्तावित है।
- 17— विधेयक के खण्ड 17 में सुनवाई का स्थगन का उपबंध किया जाना प्रस्तावित है।
- 18— विधेयक के खण्ड 18 में विधि व्यवसायी के माध्यम से उपस्थिति का उपबंध किया जाना प्रस्तावित है।
- 19— विधेयक के खण्ड 19 में निर्णय और प्रतिकर का अधिनिर्णय का उपबंध किया जाना प्रस्तावित है।
- 20— विधेयक के खण्ड 20 में ब्याज का अधिनिर्णय जहाँ कोई दावा अनुज्ञात हो, का उपबंध किया जाना प्रस्तावित है।
- 21— विधेयक के खण्ड 21 में सम्पत्ति की क्षिति की मात्रा को निर्धारित करने के सम्बन्ध में सिद्धान्त एवं उसके उत्तरदायित्व का उपबंध किया जाना प्रस्तावित है।
- 22- विधेयकं के खण्ड 22 में अन्तिम अधिनिर्णय का उपबंध किया जाना प्रस्तावित है।
- 23— विधेयक के खण्ड 23 में भू—राजस्व के बकाये के रूप में धनराशि की वसूली का उपबंध किया जाना प्रस्तावित है।
- 24— विधेयक के खण्ड 24 में सिविल न्यायालयों की अधिकारिता पर रोक का उपबंध किया जाना प्रस्तावित है।
- 25— विधेयक के खण्ड 25 में दाण्डिक कार्यवाहियों द्वारा रोक नहीं का उपबंध किया जाना प्रस्तावित है।
- 26- विधेयक के खण्ड 26 में नियम बनाने की शक्ति का उपबंध किया जाना प्रस्तावित है।
- 27- विधेयक के खण्ड 27 में किवनाई दूर करने की शक्ति का उपबंध किया जाना प्रस्तावित है।
- 28- विधेयक के खण्ड 28 में निरसन और व्यावृत्तियां का उपबंध किया जाना प्रस्तावित है।
- 29— विधेयक के खण्ड 29 में उत्तराखण्ड अध्यादेश संख्या 01, वर्ष 2024 का निरसन और व्यावृत्ति का उपबंध किया जाना प्रस्तावित है।

प्रमाणित पति

लोक सूचना अधिकारी विधान राजा जैपदालय पुष्कर सिंह धामी मुख्यमंत्री।

# वित्तीय ज्ञापन

प्रस्तावित विधेयक सम्पत्ति के सम्बन्ध में हड़ताल, बंद, दंगा, लोक उपद्रव एवं विरोध प्रदर्शन के दौरान सार्वजनिक स्थानों पर समस्त हिंसात्मक कृत्यों से निपटने और उसकी बारम्बारता तीव्रीकरण को नियंत्रित करने तथा लोक अथवा निजी सम्पत्ति के नुकसान की वसूली के उपबंध हेतु है।

102— प्रस्तावित विधेयक में राज्य की संचित निधि से किसी प्रकार का आवर्ती एवं अनावर्ती व्यय सिन्निहित नहीं है।

पुष्कर सिंह धामी मुख्यमंत्री।

प्रमाणित प्रति

लोक सूचना अधिकारी विधान सभा र्रा उत्तराखन

# रूप भेद ज्ञापन

# उत्तराखण्ड लोक तथा निजी सम्पत्ति क्षति वसूली अध्यादेश, 2024 का रूप भेद ज्ञापन

अध्यादेश में उपबंध			व्दद्वारा प्रतिस्थापित/अंतःस्थापित उपबंध
धारा	विवरण	धारा	विवरण
2(घ)	"रिष्टि का वही अर्थ होगा जो भारतीय दण्ड संहिता की धारा 425 में है;	2(घ)	"रिष्टि का वही अर्थ होगा जो भारतीय न्याय संहिता, 2023 (अधिनियम संख्या
2(উ.)	"रिष्टि का वही अर्थ होगा जो भारतीय दण्ड संहिता की धारा 11 में है;	2(ভ.)	वर्ष 2023) की धारा 324(1) में है; "रिष्टि का वही अर्थ होगा जो भारतीय न्याय संहिता, 2023 (अधिनियम संख्या
	दावा अधिकरण इस निमित्त बनाये जाने वाले किन्हीं नियमों के अध्यधीन ऐसी संक्षिप्त प्रक्रिया का अनुसरण कर सकते हैं जैसा कि वे उचित समझें।  दावा अधिकरण के पास शपथ पर साक्ष्य ग्रहण करने और साक्षीगण की उपरिथित को प्रवर्तित करने और दस्तावेज तथा सारवान वस्तुओं का पता लगाने और उन्हें प्रस्तुत किये जाने के प्रयोजनार्थ और यथाविहित अन्य प्रयोजनों के लिए सिविल न्यायालय की समस्त शक्तियाँ होंगी और दावा अधिकरण दण्ड प्रक्रिया संहिता, 1973 (अधिनियम संख्या 02 सन् 1974) की धारा 195 और अध्याय 26 के समस्त प्रयोजनों के लिए सिविल न्यायालय के रूपोजनों के लिए सिविल न्यायालय के रूप में समझा जायेगा।		वर्ष 2023) की घारा 2(26) में है;  दावा अधिकरण इस निमित्त बनाये जा वाले किन्हीं नियमों के अध्यधीन ऐर संक्षिप्त प्रक्रिया का अनुसरण कर सक हैं जैसा कि वे उचित समझें।  दावा अधिकरण के पास शपथ पर साक्ष ग्रहण करने और साक्षीगण की उपरिर्धा को प्रवर्तित करने और दस्तावेज तथ सारवान वस्तुओं का पता लगाने औ उन्हें प्रस्तुत किये जाने के प्रयोजनाथ और यथाविहित अन्य प्रयोजनों के लिए सिविल न्यायालय की समस्त शक्तियं होंगी और दावा अधिकरण मारतीय नागरिक सुरक्षा संहिता, 2023 (अधिनियम संख्या 46 वर्ष 2023) की घारा 215 और अध्याय 28 के समस्त प्रयोजनों के लिए सिविल न्यायालय के रूप में समझा जायेगा।

पुष्कर सिंह धामी मुख्यमंत्री।

प्रमाणित प्रति लोक सूचना अधिकारी विधान सभा सिद्यालय उत्तराखण्ड

# STATEMENT OF OBJECTS AND REASONS

to deal with all such acts of violence at public places, to control its persistence and escalation, and to provide for recovery of damages to public or private property during hartal, bandh, riots, public commotion, protests in respect of property, it was found necessary to provide for the constitution of Claim Tribunals to investigate and determine the damage caused and to award compensation in respect thereof.

- 02. Since the State LegislativeAssembly was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Uttarakhand Recovery of Damages to Public and Private Ordinance, 2024, (Uttarakhand Ordinance no. 1 of 2024) was promulgated by the Governor on March 16, 2024.
- This Bill is introduced to replace the aforesaid Ordinance.

Pushkar Singh Dham Chief Minister



# The Uttarakhand Recovery of Damages to Public and Private Property Bill, 2024 (Uttarakhand Bill No. 2024)

#### A

#### Bill

to deal with all such acts of violence at public places and to control its persistence and escalation and to provide for recovery of damages to public or private property during hartal, bandh, riots, public commotion, protests or thereof, in respect of property and constitution of claims tribunals to investigate the damages caused and to award compensation related thereto,

Be it enacted by the Uttarakhand Legislature in the Seventy fifth year of the Republic of India as follows:-

#### CHAPTER-I PRELIMINARY

	The state of the s
Short title, extent and commencement	<ol> <li>(1) This Act may be called the Uttarakhand Recovery of Damages to Public and Private Property Act, 2024.</li> <li>(2) It extends to the whole of Uttarakhand.</li> <li>(3) It shall come into force at once.</li> </ol>
Definitions	2- In this Act, unless the context otherwise requires:-
	(a) "Claims Commissioner" means an officer not below the rank of Additional District Magistrate designated by the State Government;
	(b) "Claims Tribunal" means a claims Tribunal constituted under this Act;
	(c) "damages" means loss, injury, or deterioration, caused by any act or omission by any person to another person or private or public property thereof;
	<ul> <li>(d) "mischief" shall have the same meaning as in section 324(1) of the Bharatiya Nyaya Sanhita, 2023 (Act No. 45 year 2023).</li> <li>(e) "person" shall have the same meaning as in section 2 (26) of of the Bharatiya Nyaya Sanhita, 2023</li> <li>(f) "private property" means a movable or an immovable property owned</li> </ul>
	and controlled by any person or any religious body, society or trust or waqf, which is not public property under clause (g) of section 2 of this Act, or firms over which their owners have exclusive and absolute legal right.;
	<ul> <li>(g) "public property" means any property, whether movable or immovable and includes any machinery which is owned by, or in the possession of, or under the control of-</li> <li>(1) Central Government: or</li> </ul>
	(II) the State Government; or (III) any local authority; or (IV) any corporation or a company as defined in Companies Act, 2013, established by, or under, a State Act; or
	(V) any institution, concern or undertaking which the State Government may, by notification in the Gazette, specify in this behalf:

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	Provided that the State Government, shall not specify any other institution, concern or undertaking under this sub-clause unless such institution, concern or undertaking is financed wholly or substantially by funds provided directly or indirectly by the State Government or any other State Government or partially by the State Government and partially by the Central/State Government or any other State Government.			
	CHAPTER-II			
CLAIR	CLAIM PETITION, REVIEW OF CASES AND INVESTIGATION			
Claim petition for public or private property	3. On receipt of the report of concerned circle officer of police which is based on First Information Report of the incident and other information gathered in the meanwhile, the District Magistrate or the Head of office shall take immediate steps to file claim petition before the Claims Tribunal for compensation, preferably within three months of the date of causing of the damage to the public property.			
Review of Cases	4. The District Collector or the Commissioner as the case may be, shall review the conduct of claim cases filed for compensation on a quarterly basis and send its report to the Government.			
Monitoring of Cases	<ol><li>The Head of the Department shall monitor the conduct and disposal of claims filed for compensation and give necessary directions to the Head of office periodically.</li></ol>			
Claim petition for private property	<ol> <li>Private property owners, whose property had also been damaged in such incident, after getting a copy of such report from the SHO/SO concerned in such manner as per rules to file their Claim petitions for compensation.</li> </ol>			
	CHAPTER-III			
	CLAIMS TRIBUNAL, FUNCTION AND POWERS			
Constitution of Claims Tribunal	7. (1) The State Government, by notification in the Gazette, constitute one or more damage to property Claims Tribunal hereinafter referred to as Claims Tribunal for such area as may be specified in the notification for the purpose of adjudicating upon—claim—for compensation in respect of damages to any public property or private property or both and to perform the functions assigned to it under this Act.  (2) Claims Tribunal shall consist of such number of members as the State Government may think fit to appoint and where it consists of two or more members, one of them shall be appointed as the Chairman thereof.  (3) A person shall not be qualified for appointment to Claims Tribunal unless he has been:  (i) a Retd. District Judge (as Chairperson), or  (ii) an officer of Additional Commissioner Rank.(as Member)  (4) Where two or more Claims Tribunals are constituted for any area, the State Government, may by general or special order, regulate the distribution of business among them.			
Functions and powers of the Claims Tribunal	8. (1) It shall be the duty of the Claims Tribunal to determine the damages caused to a public or a private property in the incidents occurred under section 3 and to award suitable compensation related thereto.			
	(2) The Claims Tribunal may, if it thinks fit, appoint a Claims Commissioner to estimate the damages and investigate liability to assist			

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- (3) The Claims Tribunal may, also appoint one Assessor in every district as the case may be to assist the Claims Commissioner who is technically qualified to asses such damage from the panel appointed by the State Government.
- (4) The remuneration, to be paid to the person or persons under sub section (2) and sub section (3) shall in every case be determined by the State Government.
- (5) The Claims Commissioner and the Assessor may seek instructions from the Claims Tribunal to summon the existing video or other recordings from private and public sources to pinpoint the damage and establish nexus with the perpetrators of the damage.
- (6) The Claims Commissioner shall make a report to the Claims Tribunal within a period of three months or within the extended time, if any, granted by the Claims Tribunal. The Claims Tribunal shall determine the liability after hearing the parties.
- (7) The Claims Tribunals may, subject to any rules that may be made in this behalf, follow such summary procedure as it thinks fit.

The Claims Tribunal shall have all the powers of a Civil Court for the purpose of taking evidence on oath and of enforcing the attendance of witnesses and of compelling the discovery and production of documents and material objects and for such other purposes as may be prescribed; and the Claims Tribunal shall be deemed to be a Civil Court for all the purposes of Section 215 and Chapter XXVIII of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No. 46 Year 2023).

#### PROCEDURE OF CLAIMS TRIBUNAL

#### Application/Claim petition for compensation

- 9. (1) Every application/Claim Petition for compensation shall be filed within three years, accompanied by such court fee as may be prescribed by the State Government from time to time.
  - (2) All applications, before the Claims Tribunal, other than application mentioned in sub-section (1) shall be stamped with a court -fee stamp prescribed by the State Government from time to time. Process fee in the form of court-fee stamp shall, as may be decided by the State Government from time to time, be paid for each witness or party summoned.
  - (3) An application under this section shall be presented before the Claims Tribunal by the petitioner unless he is prevented by sufficient cause from appearing personally, in such case the application may be presented by his agent authorized in writing in this behalf.
- Cause of action to Claim damage to property
- 10. The cause of action for initiating steps would be acts causing damage to public and private property.

Who may initiate the action for claiming compensation for public and private property and its 11. (1) Wherever a destruction, or loss or damage to public and private property takes place due to hartal, bandh, riots, public commotion or protests, the primary responsibility for initiating the action for claiming compensation before the Claims Tribunal of competent jurisdiction, constituted under this Act, preferably within three years of occurrence of

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time limit	the incident shall be as follows:-
	(a) for public property, the responsibility would vest with the head of to Office exercising control over the property damaged during and as result of the bandhs, strikes, riots, public commotion and protests etc. the case of public sector undertakings, the head of the Office or the Chi Executive or any person authorized by the Head of Office or Chi Executive shall take necessary steps to file Claim Petition for compensation;
	(b) for private property, the responsibility would vest with the owner of the private property, his authorized representative or trustee having exclusive and absolute legal rights and who is not a trespasser of the property damaged;
	<ul> <li>(c) for personal injury, the responsibility would vest with the,-</li> <li>(i) person who has sustained the injury; or where death has occurred,</li> <li>by all or any of the legal representatives of the deceased; or</li> <li>(ii) agent duly authorized by the person injured or all or any of the legal representatives of the deceased, as the case may be.</li> </ul>
	<ul> <li>(2) The Claims Tribunal may, upon information received from any person or upon its own knowledge, take suo-moto cognizance that damage within the meaning of this Act, has occurred.</li> <li>(3) The Claims Tribunal may condone delay in filing the Claim Petition if the applicant shows reasonable cause for the same.</li> </ul>
Who may be joined as respondents	12. In a Claim Petition for damages to property, the Head of office of owner of the private property as the case may be and in a Claim Petition for damages for the injury, the claimant shall include as respondents, the persons who within his knowledge had exhorted, instigated or committed such acts, the persons who are so named in the report of the police, the names and designation of the person who exhorted or perpetrated the acts leading in the destruction or damages, who sponsored, called for or exhorted the agitation.
Notice to parties	13. The Claims Tribunal shall send to the respondents a copy of application together with a notice of the day on which it shall hear the application.
	The tribunal shall proceed ex - parte against the respondent who failed to appear before the tribunal despite timely serving of the notice and the tribunal shall attach the property and direct the authorities to publish the name, address along with the photograph of the property with a warning for public at large, not to purchase the property of the respondent.
Appearance of parties and filing of written statement	14. The respondents, at or before the first hearing or within such further time as the Claims Tribunal may allow, which shall not be later than thirty days from the date of service of notices, file a written statement dealing with the damages claimed in the claim petition and any such written statement shall form part of the record.
Method of recording evidence	15. The Claims Tribunal shall decide the matter with due observance of natural justice and may also take evidence on oath and summon the document as required.

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after due notice to the parties visit and inspect the site of the incident or any other place or thing which in its opinion, is necessary to view for a proper decision of the claim petition.  17. The Claims Tribunal may, for reasons to be recorded, on the application of a party or otherwise, adjourn the hearing from time to time. When adjournment is granted on application the Claims Tribunal may, make such order, as it thinks fit, with respect to the costs occasioned by the adjournment. In any case not more than three adjournments shall be given to a party:  Provided that the Claim Tribunal shall decide the claim petition expeditiously and in any case within one year of the framing of the issues.  18. The Claims Tribunal may, in its discretion, allow any party to appear himself before it through a legal practitioner during hearing of the case.  19. (1) The Claims Tribunal, in passing order, shall record concisely in judgment the finding on each of the issues framed and the reasons for such finding and make an award, specifying the amount of compensation to be paid and shall also specify the person or persons jointly or severally separately as the case may be to whom compensation shall be payable:  Provided that the Claims Tribunal may, for reasons to be recorded, award an 'Exemplary Damages' to an extent not exceeding double of the amount of the compensation is an extent not exceeding double of the amount of the compensation and the payable in incident.  Provided further that if any amount as compensation has been paid, to the owner of the private property damaged in incident, by the State Government or Central Government or Insurance company or any other agency in this behalf, the Claims Tribunal shall adjust such amount from the amount of compensation is awarded to two or more persons, under subsection (1) the Claims Tribunal hall shall also specify the amount payable to each of them.  As soon as the order of recovery for damage is passed the property of the respondent to be attached and authorities shall be			
application of a party or otherwise, adjourn the hearing from time to time. When adjournment is granted on application the Claims Tribunal may, make such order, as it thinks fit, with respect to the costs occasioned by the adjournment. In any case not more than three adjournments shall be given to a party:  Provided that the Claim Tribunal shall decide the claim petition expeditions and in any case within one year of the framing of the issues.  Appearance through legal practitioner  Judgment and award of compensation from the timeself before it through a legal practitioner during hearing of the case.  19. (1) The Claims Tribunal may, in its discretion, allow any party to appear himself before it through a legal practitioner during hearing of the case.  19. (1) The Claims Tribunal may, in passing order, shall record concisely in judgment the finding on each of the issues framed and the reasons for such finding and make an award, specifying the amount of compensation to be paid and shall also specify the person or persons jointly or severally separately as the case may be to whom compensation shall be payable:  Provided that the Claims Tribunal may, for reasons to be recorded, award an 'Exemplary Damages' to an extent not exceeding double of the amount of the compensation liable to be paid:  Provided further that if any amount as compensation has been paid, to the owner of the private property damaged in incident, by the State Government or Central Government or Insurance company or any other agency in this behalf, the Claims Tribunal shall adjust such amount from the amount of compensation is awarded:  Provided also that the compensation shall not be less than the market value of the property damaged on the day of incident.  (2) Where compensation is awarded to two or more persons, under subsection (1) the Claims Tribunal shall also specify the amount payable to each of them.  As soon as the order of recovery for damage is passed the property of the respondent to be attached and authorities shall be directed to		Local Inspection	16. The Claims Tribunal may, at any stage of an enquiry before it and after due notice to the parties visit and inspect the site of the incident or any other place or thing which in its opinion, is necessary to view for a proper decision of the claim petition.
Appearance through legal practitioner  Judgment and award of compensation  19. (1) The Claims Tribunal may, in its discretion, allow any party to appear himself before it through a legal practitioner during hearing of the case.  19. (1) The Claims Tribunal, in passing order, shall record concisely in judgment the finding on each of the issues framed and the reasons for such finding and make an award, specifying the amount of compensation to be paid and shall also specify the person or persons jointly or severally separately as the case may be to whom compensation shall be payable:  Provided that the Claims Tribunal may, for reasons to be recorded, award an "Exemplary Damages" to an extent not exceeding double of the amount of the compensation liable to be paid:  Provided further that if any amount as compensation has been paid, to the owner of the private property damaged in incident, by the State Government or Central Government or Insurance compensation has been paid, to the owner of the private property damaged in incident, by the State Government or Gentral Government or Insurance company or any other agency in this behalf, the Claims Tribunal shall adjust such amount from the amount of compensation is awarded:  Provided also that the compensation shall not be less than the market value of the property damaged on the day of incident.  (2) Where compensation is awarded to two or more persons, under subsection (1) the Claims Tribunal shall also specify the amount payable to each of them.  As soon as the order of recovery for damage is passed the property of the respondent to be attached and authorities shall be directed to publish the name address along with the photograph of the property, with a warning for public at large not to purchase property attached.  (3) The Claims Tribunal may while disposing of the claim for compensation, make such orders regarding costs and expenses incurred in the proceeding as it thinks fit.  (4) The amount of compensation payable under the said subsection of the death of any pe			17. The Claims Tribunal may, for reasons to be recorded, on the application of a party or otherwise, adjourn the hearing from time to time. When adjournment is granted on application the Claims Tribunal may, make such order, as it thinks fit, with respect to the costs occasioned by the adjournment. In any case not more than three adjournments shall be given to a party:
inimself before it through a legal practitioner during hearing of the case.  Judgment and award of compensation  19. (1) The Claims Tribunal, in passing order, shall record concisely in judgment the finding on each of the issues framed and the reasons for such finding and make an award, specifying the amount of compensation to be paid and shall also specify the person or persons jointly or severally separately as the case may be to whom compensation shall be payable:  Provided that the Claims Tribunal may, for reasons to be recorded, award an 'Exemplary Damages' to an extent not exceeding double of the amount of the compensation liable to be paid:  Provided further that if any amount as compensation has been paid, to the owner of the private property damaged in incident, by the State Government or Central Government or Insurance company or any other agency in this behalf, the Claims Tribunal shall adjust such amount from the amount of compensation is awarded:  Provided also that the compensation shall not be less than the market value of the property damaged on the day of incident.  (2) Where compensation is awarded to two or more persons, under subsection (1) the Claims Tribunal shall also specify the amount payable to each of them.  As soon as the order of recovery for damage is passed the property of the respondent to be attached and authorities shall be directed to publish the name address along with the photograph of the property, with a warning for public at large not to purchase property attached.  (3) The Claims Tribunal may while disposing of the claim for compensation, make such orders regarding costs and expenses incurred in the proceeding as it thinks fit.  (4) The amount of compensation payable under sub-section (1) in respect of the death of any person shall be a minimum sum of Seven Lakh rupees and the amount of compensation payable under the said sub section respect of the permanent disablement of any person who is required to pay any amount in terms of such award shall, within thirty days of su			Provided that the Claim Tribunal shall decide the claim petition expeditiously and in any case within one year of the framing of the issues.
judgment the finding on each of the issues framed and the reasons for such finding and make an award, specifying the amount of compensation to be paid and shall also specify the person or persons jointly or severally separately as the case may be to whom compensation shall be payable:  Provided that the Claims Tribunal may, for reasons to be recorded, award an 'Exemplary Damages' to an extent not exceeding double of the amount of the compensation liable to be paid:  Provided further that if any amount as compensation has been paid, to the owner of the private property damaged in incident, by the State Government or Central Government or Insurance company or any other agency in this behalf, the Claims Tribunal shall adjust such amount from the amount of compensation so awarded:  Provided also that the compensation shall not be less than the market value of the property damaged on the day of incident.  (2) Where compensation is awarded to two or more persons, under subsection (1) the Claims Tribunal shall also specify the amount payable to each of them.  As soon as the order of recovery for damage is passed the property of the respondent to be attached and authorities shall be directed to publish the name address along with the photograph of the property, with a warning for public at large not to purchase property attached.  (3) The Claims Tribunal may while disposing of the claim for compensation, make such orders regarding costs and expenses incurred in the proceeding as it thinks fit.  (4) The amount of compensation payable under sub-section (1) in respect of the death of any person shall be a minimum sum of Seven Lakh rupees and the amount of compensation payable under the said sub section respect of the permanent disablement of any person shall be a minimum sum of Two Lakh rupees.  (5) When an award is made under this section, the person who is required to pay any amount in terms of such award shall, within thirty days of such		through legal	18. The Claims Tribunal may, in its discretion, allow any party to appear himself before it through a legal practitioner during hearing of the case.
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	1	TELLET CLUT	(5) When an award is made under this section, the person who is required to pay any amount in terms of such award shall, within thirty days of such

	manner as the Claims Tribunal may direct.
	(6) A Claim for compensation under sub-section (1) shall not be defeated by reason of any neglect or default of the person in respect of whose death or permanent disablement the claim has been made and the quantum of compensation recoverable in respect of such death or permanent disablement shall not be reduced on the basis of the share of such person in the responsibility for such death or permanent disablement.
Award of interest where any claim is allowed	20. Where any Claims Tribunal allows a claim for compensation made under this Act, such Tribunal may direct that in addition to the amount of compensation simple interest shall also be paid at such rate and from such date not earlier than the date of making the claim as it may specify in this behalf.
Principles relating to assessing the amount of damage to property and its liability	21. (1) The Principles of absolute liability shall apply once the nexus with the event that precipitated the damage is established.  (2) The liability will be borne by the actual perpetrators of the crime or instigate damage to or incites giving rise to the liability to be shared, as finally determined by the Claims Tribunal  (3) Damages shall be assessed for,-  (i) Damages to public property;  (ii) Damages to private property;  (iii) personal injury;  (iv) cost of the actions by the authorities and police to take preventive and other actions."  (4) For the purposes of this Act, if any person has suffered by reason of any incident, any injury or injuries involving  (a) permanent privation of the sight of either eye or the hearing of either ear, or privation of any member or joint; or  (b) destruction or permanent impairing of the powers of any member or joint; or  (c) permanent disfiguration of the head or face; then such disablement shall be deemed to be permanent disablement
Finality of award	22. Every Order or award passed by Claims Tribunal shall be final and no appeal is maintainable against such order before any court.
Recovery of money as arrear of land revenue	23. Where any amount is due from any person under an award, the Claims Tribunal may, on an application made to it by the person entitled to the amount, issue a certificate for the amount to the Collector and the Collector shall proceed to recover the same in the same manner as an arrear of land revenue.
Bar on jurisdiction of Civil Courts	24. Where any Claims Tribunal has been constituted for any area, no Civi Court shall have jurisdiction to entertain any question relating to any claim for compensation which may be adjudicated upon by the Claims Tribunal fo that area, and no injunction in respect of any action taken or to be taken by o before the Claims Tribunal in respect of the claim for compensation shall be granted by the Civil Court.
No Bar by criminal proceedings	25. Proceedings of claim petition shall not be barred by the crimina proceeding, if any originated by the concerned incident.

प्रमाप्रात प्रति लोक सूचना अधि**कारी** विधान सभा भी उत्तंश उत्तरा

CHAPTER-IV			
	MISCELLANEOUS		
Power to make rules	26. The State Government may, by notification, make rules for carrying out the purposes of this Act.		
Power to remove difficulty	27. (1) If any difficulty arises in giving effect to the provision of this Act, the State Government may by a notified order, make such provisions, not inconsistent with the provisions of this Act as appear to it to be necessary or expedient for removing the difficulty.		
	(2) No order under sub-section (1) shall be made after the expiration of a period of two years from the commencement of this Act.		
	(3) Every order made under sub-section (1) shall be laid, as soon as may be, before the State Legislative Assembly and the provisions of sub-section (1) of section 23 A of the Uttar Pradesh General Clauses Act, 1904 (as applicable in the State of Uttarakhand).		
	(4) Where this Act is silent on any subject of proceeding before tribunal, the provisions of Civil Procedure Code shall apply on the same.		
Repeal and Savings	28. (1) With the commencement of this Act any other existing law or Government orders corresponding to this Act are hereby cancelled and declared ineffective:  Provided that subject to the provisions of thisAct the repeal shall not effect:  (a) the previous operation of any such Government Orders or law or anything duly done or suffered thereunder;  (b) any right, privilege, obligation or liability acquired, accrued or incurred under such Government Order or law;  (c) any penalty, forfeiture or punishment incurred in respect of any offence committed against such Government Order or law;  (d) any investigation, legal proceeding or remedy in respect of such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid; and any such investigation, legal proceeding or remedy may be instituted or enforced and any such penalty, forfeiture, or punishment may be imposed as if such Government Order or law had not been repealed.  (2) Notwithstanding anything contained in the provisoto sub-section (1) anything done or any action taken under any Government Order or law		
	anything done or any action taken under any Government Order or law repealed by sub- section (1) shall be deemed to have been done or taken under the corresponding provisions of this Act and shall continue to be in force accordingly unless and until superseded by anything done or any action taken under this Act.		

प्रमाणित प्रति लोक सूचना अधिकारी विधान सभा संचितालय उत्तराखण्ड

Repeal and Saving of the Uttarakhand Ordinance No. 01 of 2024

- 29. (1) The Uttarakhand Recovery of Damages to Public and Private Property Ordinance, 2024 is hereby repealed
- (2) Nothwithstanding such repeal, anything done by or any action taken under the said Ordinance shall be deemed to have been done under the corresponding provisions of this Act.

प्रमाणित प्रति

लोक सूचना अधिकारी विद्यान सभा सदिवाल

उत्तराखण्ड

# उद्देश्य और कारणों का कथन

शहरी स्थानीय निकाय निर्वाचन में अन्य पिछड़ा वर्ग को समुचित प्रतिनिधित्व प्रदान किये जाने हेतु गठित एकल समर्पित आयोग की संस्तुतियों के क्रम में उत्तराखण्ड (उत्तर प्रदेश नगर पालिका अधिनियम, 1916) (संशोधन) अध्यादेश, 2024 प्रख्यापित किया गया है। 2— प्रस्तावित विधेयक उक्त अध्यादेश का प्रतिस्थानी विधेयक है।

प्रेम चन्द अग्रवाल मंत्री

प्रमाणित प्रति लोकं सूचना अधिकारी विधान सभा ः उत्तराखन